

अध्यक्ष महोदय : यह बात बार-बार आ जाती है।

श्री अटल बिहारी वाजपेयी : आप ने जनरल परपोजेड कमेटी की बैठक में इस पर विचार करने के किये कहा था।

अध्यक्ष महोदय : एक बात जाननी होगी अगर हिन्दी का जिस समय न आयें तो हम फंसला कर लें कि इसमें न रखा जाय।

श्री मधु लिमये (बांका) : असल में अपनी भाषा के बारे में इनको प्रेम नहीं है।

अध्यक्ष महोदय : अगर न रखने दें तो फिर सवाल पैदा होगा कि देर से क्यों आया। दोनों तरह से नहीं छोड़ते। ट्रांसलेशन में देर हो जाय तो फिर आपका दूसरा शुरु हो जाता है कि इतनी डिले क्यों हुई? आपटरअल एक्टम कैसे आयेंगा?

श्री पी० जी० सावलंकर : गुजरात में व्यवस्था ही नहीं है इसकी। वहां व्यवस्था क्यों नहीं शुरु करते हैं यह मेरा सवाल है?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मुझे इसके बारे में एक निवेदन करना है। आपने उस दिन यह सुझाव स्वीकार किया था कि जनरल परपोजेड कमेटी में गृह मंत्री भी हों, विधि मंत्री भी हों और वहां उनके साथ इसके ऊपर विचार हो जाय। लेकिन मंत्रियों को आप इस बात की छूट देंगे कि वे एक बयान देकर छूट जायें हिन्दी का संस्करण रखने से तो हिन्दी कभी चलेगी ही नहीं। आखिर आपको देखना चाहिए कि जो देर लग रही है वह सबमुच में उचित है या नहीं?

अध्यक्ष महोदय : इसके लिये हम उनसे बात करेंगे।

श्री मधु लिमये : क्या अपनी भाषा के बारे में इनको प्रेम है? इन्होंने यूनाइटेड नैलंस

में हिन्दी नहीं चलवाई, जब कि प्ररेविक चलती है, स्पेनिश चलती है, लेकिन हिन्दी नहीं चलती है।

अध्यक्ष महोदय : भाषा के बारे में तो जो आप कहें इस मामले पर मैं आप के साथ हूँ। लेकिन कुछ बनाना पड़ेगा कि किस ढंग से करें।

श्री बिनोद सिंह (प्रतापगढ़) : दिक्कत क्या है इसमें?

श्री हुकम चन्द कछवाय (मरेना) : जो सवाल उठा है उसके बारे में मंत्री महोदय को क्या कहना है?

अध्यक्ष महोदय : आप जितना वक्त बच सके उतना वक्त बचायें।

श्री हुकम चन्द कछवाय : हिन्दी की अवहेलना क्या छोटी बात है?

FERTILISER (MOVEMENT CONTROL) (THIRD AMENDMENT) ORDER, CERTIFIED ACCOUNTS AND AUDIT REPORT OF NATIONAL COOPERATIVE DEVELOPMENT CORPORATION AND BOMBAY TENANCY AND AGRICULTURAL LANDS (GUJARAT AMENDMENT) RULES

SHRI B. P. MAURYA: On behalf of Shri Annasaheb P. Shinde, I beg to lay in the Table—

(1) A copy of the Fertiliser (Movement Control) (Third Amendment) order, 1974 (Hindi and English versions) published in Notification No. G.S.R. 360(E) in Gazette of India dated the 5th August, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-8274/74.]

(2) A copy of the Certified Accounts (Hindi and English

versions) of the National Co-operative Development Corporation, for the year 1971-72 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-8275/74.]

- (3) A copy of the Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. GHM/74/143 TNC/1073/38622-J in Gujarat Government Gazette dated the 26th June, 1974, under section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948, read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat together with an explanatory memorandum [Placed in Library. See No. LT-8276/74.]

NOTIFICATIONS UNDER NATIONAL HIGHWAYS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—

- (1) S.O. 441(E) published in Gazette of India dated the 18th July, 1974.
- (2) S.O. 442(E) published in Gazette of India dated the 18th July, 1974. [Placed in Library. See No. LT-8277/74.]

GOVT. RESOLUTION ON NATIONAL POLICY FOR CHILDREN

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): On behalf of Shri Arvind Netam, I beg to lay on the Table a copy of the Government Resolution dated the 22nd August, 1974 on National Policy for Children (Hindi and English versions). [Placed in Library. See No. LT-8278/74.]

ANNUAL REPORT I.I.T. OF BOMBAY FOR 1972-73

SHRI D. P. YADAV: I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1972-73. [Placed in Library. See No. LT-8279/74.]

SHRI SAMAR GUHA: I want to draw your attention to the fact that this Government is in the habit of placing the report of only one IIT at a time; the reports of the other IITs are not being placed before the House. There are five Indian Institutes of Technology, one at Delhi, one at Bombay, one at Kanpur, one at Madras and one at Kharagpur. They are all governed and guided by a single Central Act. It is an obligation under the Act that the reports of all these institutes should be placed before the House. I had raised many questions here in the House about the serious financial irregularities that have not only been noted but about which I had written to the hon. Minister; the hon. Minister had replied that the matter was being inquired into. I would like to know why the report of the Kharagpur institute is not being placed before the House and why it is being shelved. I would like to know when the annual reports of the other IITs would be placed before the House and why they are being delayed. The hon. Minister must give an answer to this question.